4571 Leave of absence [RAJYA SABHA] Shri Maganbhai S. Patel 4572

[Shri Bhupesh Gupta.]

tution We are here functioning as the main Opposition party. How can any Minister treat us in this manner? I want to know what the Prime Minister thinks about it. He is not here, I know. But let the Leader of the House come, let Mr Chagla come and tell us whether this is in order or not. Mr Krishnamachari, a veteran anti-Communist, he allowed his anit-Communism to run away with him and he did not care for the dignity or decorum of the House, I regret, Madam, you did not ask Mr. Krishnamachari to withdraw that remark or else leave the House. Instead, you probably misheard something and asked some others to leave the House. His remark does not do very much credit to Parliamentary procedures. You sent a Parliamentarian of Uttar Pradesh to jail for seven days. How can those on the Treasury Benches come out and call us traitors and use such foul criminal remarks? And you allow them to continue. Every such Member on the Treasury Bench should be chucked out of the Treasury Bench. He is not fit to sit there. Our Parliamentary proceedings are not to be disgraced such remarks. sullied bv and So do long as you not expunge such remarks, what is left of the decorum and dignity of parliamentary of public life? Why is this so? We Communists, we are accustomed to insults from counterrevolutionaries and reactionaries and anti-Communists. But we do not want it to be perpetrated in this House in this foul manner. The Finance Minister should not abuse his authority in this House in order to malign every Member of the Opposition and the party as a whole, calling them traitors.

SHRI C. D. PANDE: N9, no. Expunge it.

SHRI BHUPESH GUPTA: I say this. Why is it to be expunged? I think it should be there. I have said it and let it remain there.

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SARDAR RAGHUBIR SINGH PANJ-HAZARI (Punjab): *

SEVERAL HON. MEMBERS: This is not parliamentary.

(Interruptions)

SHRI M. N. GOVINDAN NAIR: Are you parliamentarians?

THE DEPUTY CHAIRMAN: Mr. Gupta, please sit down, I have given my ruling. I think my ruling is very clear. I have gone through the proceedings and I have also gone through what Mr. Krishnamachari said at the end in explanation of his remarks earlier, and I have given my ruling. I do not want any further comments on this. We pass on to the next item of business—Leave of Absence.

SHRI BHUPESH GUPTA: My Privilege Motion?

THE DEPUTY CHAIRMAN: Please sit down (Interruptions). Order, order, Will you all please sit down?

LEAVE OF ABSENCE TO SHRI MAGANBHAI S. PATEL

THE DEPUTY CHAIRMAN: I have to inform Members that the following letter has been received from Shri M. S. Patel, dated the 9th March. 1964:--

"I have been suffering from hernia and am unable to attend the session of the Rajya Sabha. I could not attend the Budget session and therefore, request you to kindly excuse my absence for the entire session."

(Interruptions)

Please sit down. Order, order.

.4573 Allotment of time for [17 MAR. 1964] consideration of business 4574

SHRI BHUPESH GUPTA (West Bengal): Ask Mr. T. T. Krishnamachari to come here and apologise to the House.

SHRI G. MURAHARI (Uttar Pradesh): We are not being heard. We are going out.

(Shri G. Murahari and Shri P. L. Kureel Urf Talib left the Chamber)

(Interruptions)

SHRI BHUPESH GUPTA: The word "traitor" is not removed and you have given your ruling. It is not correct. 'You should expunge the word "traitor"

DR. A. SUBBA RAO (Kerala): We are not going to allow the proceed-ings to go on.

SHRI SHEEL BHADRA YAJEE (Bihar): You sit down.

SHRI BHUPESH GUPTA: What are you talking of? Let Mr. Krishnamachari come and apologise to the House.

THE DEPUTY CHAIRMAN: Please sit down now. I have heard you Mr. Gupta. The Leave of Absence now.

Is it the pleasure of the House that permission be granted to Shri M. S. Patel for remaining absent from all meetings of the House during the current session?

No hon. Member dissented.

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.

ALLOTMENT OF TIME FOR CONS₁-DERATION OF-

- (i) THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1964.
- (ii) THE APPROPRIATION BILL, 1964, AND
- (iii) THE APPROPRIATION (RAILWAYS) No. 2 BILL, 1964.

THE DEPUTY CHAIPMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted, for the completion of all stages involved in the consideration and return by the Rajya Sabha of—

- (i) The Appropriation (Vote on Account) Bill, 1964-1 hour,
- (ii) The Appropriation Bill, 1964—1 hour,
- (iii) The Appropriation (Railways) No. 2 Bill, 1964-1 hour,

including the consideration and passing of amendments, if any, to these Bills.

SHRI BHUPESH GUPTA (West Bengal): Now my Motion of Privilege. * *.

SEVERAL HON. MEMBERS: Withdraw, withdraw.

THE DEPUTY CHAIRMAN: Mr. Gupta, for the last time I want to warn you that you should not reflect in any manner on the Chair. Yca should withdraw the words.

SHRI BHUPESH GUPTA: Which words?

(Interruptions)

SHRI C. D. PANDE (Uttar Pradesh): Madam, the Members from the Opposition have repeatedly flouted your ruling and they are insulting the Chair. Therefore, I move that these Members should be named and they should be expelled.

DR. A. SUBBA RAO (Kerala): You sit down.

SHRI C. D. PANDE: You first sit down.

THE DEPUTY CHAIRMAN: I have received a Motion of Privilege from Mr. Bhupesh Gupta just a few minutes before 11 o'clock. I have to go through it, read it carefully before 1 make my comments about my con-

*Expunged as ordered by the Chair.
